

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 217
(IB)-1593(ND)2019
IA-1575/2023

IN THE MATTER OF:

M/s. Utsav Securities Pvt. Ltd. ... Appellant/Petitioner

Versus

M/s. Vogue Clothiers Pvt. Ltd. ... Respondent

Under Section: 7 of IBC (CIRP)

Order delivered on 01.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Appellant : Adv. Kartikeya Singh, in IA 1575 of 2023

For the Respondent :

For the RP : Adv. Karuna Sharma, RP in person

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-1575/2023: It is already 4:30 pm. Today, there had been an interruption in internet service as well as power supply, thus the matter could not reach for hearing.

Let the same be listed for hearing on 11.09.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)